IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

12. **IA-1302/2024 in C.P.(IB)/721(MB)/2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.03.2024**

NAME OF THE PARTIES: Samata Nagari Sahakari Patsanstha Maryadit Kopargaon
Vs
Smt. Bharti Sanjay More

SECTION: 95(1), 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

This matter heard through Video Conference:

1. Ms. Vinita Shetty, Ld. Counsel for the RP present (VC).

2. **IA-1302/2024:** This is an Application filed under Section 60(5) of the Code, 2016 by the Resolution Professional of the Personal Guarantor, to place on record the Report filed under Section 99 of the IBC, 2016.

3. The above report is taken on record.

4. The RP is directed to serve a copy of the report upon the Personal Guarantor. After receiving the copy of the report, the Personal Guarantor is directed to file her reply within two weeks.

5. List the IA with the main CP on **07.05.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

26.03.2024 / pvs